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schools subject to the availability of posts of that category/subject; and considering the practicability of their absorption. As provided in Rule 47 of the Delhi School Education Rules no deadline can be fixed because the absorption of surplus teachers depends entirely on the availability of vacancies in Government or Aided schools and on the practicability of their absorption.

Construction and allotment of type III quarters

- 419. SHRIMATI PRAT1BHA SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) the number of newly constructed type III quarters for Central Government employees lying vacant in Delhi/New Delhi, for want of electric and water connections locality-wise;
- (b) the total number of type III quarters presently available for allotment to Governmerit employees, which still remain to be allotted; and the reasons for their non allotment:
- (c) whether the is any proposal under Government's consideration to demolish and reconstruct the old type III quarters in DIZ area, especially in Rajabazar, Irwin Road, Alexandra Place and Minto Road i which areas are lying vacant;
- (d) whether plans for the same, have been finalised, if so, the total outlay thereof and in what phases they would be reconstructed, and what is Government's policy in this regard; and
- (e) if not, whether Government propose to repair those goarters and make them habitable?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) and (b) 16 out of 144 newly-constructed type III quarters in Nanakpura are lying vacant. : Arrangements for water supply exists but electricity is yet to be provided. These 16 quarters too are in the process of allotment,

(c) No quarters have been got vacated j for demolition in Rajabazar, Irwin Road or Minto Road. Some quarters, in Albert and French squares had been got vacated for demolition and reconstruction but these do not have any type III quarters. There are, however, 3 type III chummeries in Block No. 1 of Alexandra Place which has been got vacated for handing over to the Delhi Gurdwnra Board.

- (d) The broad and general policy of the Government is to make more intensive use of land to achieve the required density as per provision of the Delhi Mastet Plan. This will require the demolition of some houses and reconstruction of other in their place. The Government has set up a new Delhi Redevelopment Advisory Committee to study each area one by one and submit plans for redevelopment. The actual act of demolition and reconstruction will, however, depend on the priorities which can be lixcJ and the resources which can be made available. However, this year it is proposed to start the construction of a little over 300 houses, partly by demolition of the vacant houses and partly by getting a few others vacated in the D.I.Z. area. Houses are also proposed to be constructed in the Minto Road area but there no demolition is involved.
- (e) where quarters are not to be demolished in the near future, repairs are also carried out. Accordingly it had been decided to repair 90 quarters in the Minto Road area. Out of this 47 quarters have already been repaired and repair of the remaining 43 quarters would be taken up this year.

Increase of ground rent of plots allotted in Delhi to displaced defence personnel

- 420. SHRI D. N. DWIVEDI: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) whether Government have increased or propose to increase the ground rent of plots in Defence Colony, New Delhi, allot ted to the displaced defence personnel for their rehabilitation; and
- (b) what is the original grond rent vis a-vis the proposed increased ground rent

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for the various sizes of plots; and the reasons for such increase?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The ground rent is revised periodically in accordance with the provision of the Lease Deed.

Size of plot	Original ground rent for 1st 20 years	Proposed ground rent for next 79 years
217 sq. yds.	68.37 P.A.	1953.O0P.A.
325 sq. yds.	102.37 P.A.	2681.25 P.A

This increase in the ground rent is due to the fact that the revised ground rent is related to Ihe Government borrowing rate of interest on the market value of the plot, in accordance with the terms of the Lease Deed.

Findings of the Committee to review the ground rent of plots allotted to the displaced defence personnel in Delhi

- 421. SHRI D. N. DWEVEDI: Will the Minister of WORKS AND HOUSING be pleased to state :
- (a) whether Government have recently appointed a Committee of Officers to review the ground rent in respect of plots in Defence Colony, New Delhi, allotted to the displaced defence personnel lor their rehabilitation;
- (b) if so, what were the findings of the committee;
- (c) whether Government subsequently appointed another committee for conducting the aforesaid- review and if so, the reasons for not accepting the recommendations of first committee and for appointing another committee for the same purpose; and
- (d) what are the findings of the second committee?

THE DEPUTY MINISTER IN THE! MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) No Sir.

(b) to (d) Do not arise.

Delhi School Teachers' Co-operative House Building Society

422. SHRI BANARSI DAS: Will the Minister of WORKS AND HOUSING be pleased to lay on the Table of the House a copy of the Report of the En quiry Officer appointed by the Delhi Administration to look into the aifairs of the Delhi School Teachers' Co-operative House Building Society Ltd., Delhi, which was submitted to Government on the 25th November, 1947?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSINCI (SHRI DALBIR SINGH): The findings of the Enquiry Officer are being examined by the Delhi Administration.

Fishermen of the Pong Dam area

- 423. SHRI E. M. SANGMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that due to construction of Pong Dam, the fishermen who had valid licences have been rendered jobless in that area:
- (b) whether it is a fact that though the fishermen have valid licences, they are not being allowed to catch fish in the reservoir of Pong Dam which was earlier known as Beas river;
- (c) if so, what action Government propose to take to rehabilitate the fishermen of the Pong Dam areas and who had valid licences before the construction of the Pong Dam; and
- (d) what criteria is being adopted by Government for issuing licences to those persons who had licences earlier for catch ing fish in the Pong Dam reservoir and the surrounding waters?